



No. J-11014/1/2022-Judicial/E. 132484
Government of India
Ministry of Law & Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated the 16th October, 2025

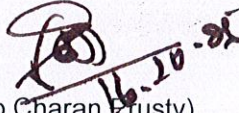
ORDER

With reference to this Department's Order No. J-11014/1(a)/2022-Judicial dated 18.10.2022, the President is pleased to extend the term of Shri Jagot Singh Lalli, Deputy Solicitor General of India for the Punjab and Haryana High Court at Chandigarh, for a further period of three years with effect from 18.10.2025 or until further orders, whichever is earlier.

2. The engagement of aforesaid Advocate will be governed by the terms & conditions as per this Department's OM No.26(1)/99-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & subsequent instructions issued through various OMs specially the OM No. J-16/11/2017-Judicial dated 08.02.2018 imposing certain restrictions and guidelines for litigation in-charge as per OM No. J-16/202024-Judicial dated 16.10.2024. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in in the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.

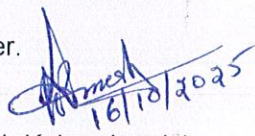
3. This issues with the approval of Hon'ble Minister of State (Independent Charge) for Law & Justice.

4. Hindi version of this order will follow.


(Madhab Charan Prusty)
Sr. Government Advocate

Copy (through email) to: -

1. PS to Hon'ble MoS (IC) L&J.
2. PSO to Law Secretary/All the Additional Secretaries and Joint Secretaries in Main Secretariat of Department of Legal Affairs.
3. Ld. Attorney General for India, Ld. Solicitor General for India and All Addl. SGI as per the list.
4. The Registrar, Punjab and Haryana High Court.
5. The Pay & Accounts Office, Department of Legal Affairs, New Delhi.
6. The Cash (LA) for payment of retainership fee to aforesaid Deputy SGI w.e.f. the date of this order.
7. LIMBS team (limbssupport-dla@gov.in).
8. One copy of this order is uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link 'List of empanelled Advocates' for the information of all concerned.
9. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
10. Office / Spare copies.


(Ramesh Kairamkonda)
Section Officer (Judicial)
Tel. 011-23384945
Email: judicial-dla@nic.in

F. No. J-11014/1(a)/2022-Judicial
Government of India
Ministry of Law & Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated the 18th October, 2022

ORDER

The President is pleased to **engage** Shri Jagot Singh Lalli, Advocate as Deputy Solicitor General of India for the Hon'ble Punjab & Haryana High Court at Chandigarh, for a period of three years with effect from the date of this order or until further orders, whichever is earlier:-

PUNJAB & HARYANA HIGH COURT
DEPUTY SOLICITOR GENERAL OF INDIA

Name of Advocate	Contact details	Enrolment No.
Shri Jagot Singh Lalli	Office – cum – Residence H. No. 806, Phase 3-B-1, Sector 60, Mohali, Punjab. Mob: 9814800193 Tel: 0172-4017218 E-mail: lalli.advocate@gmail.com	P-968/2004

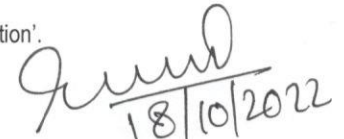
2. The engagement and professional fee of the aforesaid advocate will be governed by the terms and conditions contained in this Department's OM No. 26(1)/99-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in inside the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.

3. Hindi version of this order will follow.


(Vijay Kumar Sharma)
Joint Secretary & Legal Adviser

Copy to:-

1. PS to Hon'ble MLJ/ Sr. PPS to Hon'ble MSLJ.
2. Sr. PPS to Law Secretary/PSO to AS (RSV)/PSO to AS (RM)/Sr. PPS to AS (ARR)/ Sr. PPS to Sr. G.A. (MK)/Sr. PPS to JS&LA (SA).
3. PPS to Attorney General for India/PPS to Solicitor General of India/Sr.PPS to all Addl. Solicitors General of India.
4. All Deputy Solicitors General of India in various High Courts including above newly engaged DSGI.
5. The Registrar, High Court of Punjab & Haryana High Court at Chandigarh.
6. The Cash (LA) Section, w. r. t. payment of retainership fee to above DSGI w.e.f. the date of this order.
7. The Pay & Account Office, Department of Legal Affairs, New Delhi.
8. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
9. To be uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section'.
10. Guard File/Judicial Section with 5 spare copies.


(Lakka Muneswara Rao)
Section Officer (Judicial)
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